

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

CA(CAA)-23/PB/2017

In the matter of :

Solaries Industrial Chemicals Ltd and  
Avantha Holdings Limited

....PETITIONER

SECTION :

Under Section 230-232

Order delivered on 10.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)  
For the Petitioner /applicant

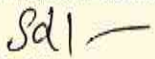
: Mr. Anirudh Das, Advocate  
Mr. Kamaljeet Singh, Advocate  
Mr. Vikram Shah, Advocate

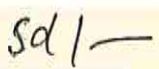
For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present. Since the matter has already been heard by the Hon'ble Principal Bench and also the order has been passed by the said Bench in relation to the date of convening the meeting as well as for meeting other compliances and of which modification is sought, this matter may be placed before the Hon'ble Principal bench on 13.11.2017 for necessary consideration.

List on 13.11.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit